

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 26
CP (IB) No. 279/Chd/Hry/2020**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Qube Real Estate Advisory LLP Petitioner-Operational Creditor

Vs.

Foremost International Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Ajay Kalra, Advocate for petitioner-operational creditor.
Respondent-corporate debtor has been proceeded *ex parte* vide
order dated 20.10.2021.

A date is requested by learned counsel for the petitioner-operational creditor on the ground that against the same respondent-corporate debtor the order has been reserved in Item No. 19, CP (IB) No. 56/Chd/Hry/2019 titled SMS Freight Logistic Vs. Foremost International Pvt. Ltd., so, let it be posted for next date of hearing on 16.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 27, 2022
YP